

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 228/GT/2014

Subject : Petition for revision of tariff for the period 2012-14 based on trueing-up exercise and for determination of tariff for the period 2014-19 in respect of Loktak Hydro Power Station

Date of hearing : **16.4.2015**

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NHPC Limited

Respondents : Assam State Electricity Board & 6 Others

Parties present : Shri A.K. Pandey, NHPC
Shri S K Meena, NHPC
Shri Piysh Kumar, NHPC
Ms. Shubhalakshmi Gupta, NHPC

Record of Proceedings

This petition has been filed by the petitioner, NHPC Ltd. for revision of tariff for the period 2012-14 based on trueing-up exercise in terms of Regulation 6 of the 2009 Tariff Regulations and for determination of tariff for the period 2014-19 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (the 2014 Tariff Regulations) in respect of Loktak Hydro Power Station (the generating station).

2. During the hearing, the representative of the petitioner made detailed submissions in the matter and prayed for revision of tariff of the generating station for the period 2012-14 after trueing up exercise and for determination of tariff for 2014-19.

3. None appeared on behalf of the respondents.

4. On a specific query by the Commission as to whether the additional capital expenditure has been proposed for R&M expenditure and extension of life of the generating station, the representative of the petitioner clarified that a detailed proposal for R&M would be submitted in due course as the generating station will complete its useful life in May, 2018. He also submitted that in order to meet immediate requirements, certain amounts have been proposed under additional expenditure for 2014-19 to be treated as part of the R&M expenditure.

5. The Commission after hearing the matter directed the petitioner to submit the following additional information on affidavit, on or before **11.5.2015**:

- (i) Agenda note and Annexure-1 to 18 of the agenda note as referred at sl. no. 3.1 of Item No. 374.2.32 in the Extract of the minutes of the 374th meeting of the Board of Directors of NHPC held on 7.7.2014.
- (ii) Clarification as to whether the amount of ₹6.10 lakh for capitalization of OIP bushing 145 kV in 2012-13 (ref. sl. no. E-2 at page no. 43) and ₹10.53 lakh in 2010-11 for replacement of HV bushing have been claimed as additional requirement or in respect of balance works.
- (iii) An amount of ₹21.33 lakh for capitalization of 18 meter high telescopic tilting type tower with motor operating winches' (ref. sl. no. F-14/Page-60 of petition). Also an amount of ₹29.38 lakh for the said asset has been claimed in 2012-13 on grounds of security. Clarification as to whether the said asset is claimed as additional requirement or in respect of balance works. Also, the recommendations of the security agency for installation towers at various locations shall be submitted.

6. The above information shall be filed within the due date mentioned. The information/documents filed shall be exchanged by the parties to the other and pleadings in the matter shall be completed by 25.5.2015.

7. Subject to the above, order in the petition is reserved.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)